

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA-248/98 in
OA-503/97

(39)

New Delhi, this the 4th day of August, 2000.

Hon'ble Sh. Kuldeep Singh, Member (J)
Hon'ble Sh. Govindan S. Tampi, Member (A)

Sh. Madan Pal Singh s/o Sh. Balbir Singh
working as Driver at Udhampur (J&K), under C.A.O.
(C), Northern Railway, New Delhi.

And resident of :

Village and P.O. Sikander Pur,
Tehsil, Bawani Khera,
Distt. Bhiwani (Haryana)

.....Applicant

VERSUS

1. Union of India, through;
The General Manager,
Northern Railway,
Baroda House, New Delhi-110001.
2. The Chief Administrative Officer (C),
Northern Railway,
Kashmiri Gate, Delhi - 110 006.
3. The Chief Engineer,
Northern Railway,
Baroda House, New Delhi - 110 001

.....Respondents.

By Advocate Sh. P.M. Ahlawat
Vs
By Advocate Sh. B.S. Jain

ORDER

By Hon'ble Sh. Govindan S. Tampi, Member (A)

The applicant Sh. Madan Pal Singh has come in RA No. 248/98 in OA No. 503/97. He is seeking review of this Tribunal's Order dt. 14-10-1998 dismissing the OA No. 509/97, challenging reversion and posting to a lower grade i.e. as Gangman. The Tribunal after considerable deliberations and

(AO)

examination of rival submissions, had come to the conclusion that OA was devoid of any merit and there was no justification for interfering with the impugned order. This Review Application has been filed, as according to him he was denied natural justice and was not made a driver by the Assistant Engineer, Sirsa, along with some of his juniors who were given the benefit.

2. During the hearing, Sh.P.M.Ahlawat, learned counsel for the applicant prayed that he has been denied the benefit which should have correctly accrued to him. Sh. B.S.Jain, counsel for the respondents pointed out that what was originally requested by him was that, he should not be reverted. The same has been done. He has also been promoted as a Driver, though on a later date.

3. In view of the above facts and circumstances, ^{feel like} nothing survives to be acted upon. The Review Application has been needlessly filed without any reasonable basis or justifiable ground. The same is accordingly dismissed. No order to costs.

(Govindan S. Tambe)
Member (A)

Kuldeep Singh
(Kuldeep Singh)
Member (J)

/vikas/